

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (DB) No. 539 of 2013

Matheus Tudu Appellant

Versus

The State of Jharkhand Respondent

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant : None

For the State : None

Order No. /Dated 19th April, 2021

This criminal appeal was heard on 12.04.2021 and was posted for hearing on 13.04.2021 as part heard. However, on the request of the learned counsel, the matter was adjourned.

Today, on repeated call no one appears for the appellant.

An E-mail has been received from the office of Mr. Shekhar Sinha, the learned Public Prosecutor informing the Court that Mr. Shekhar Sinha is suffering from fever and feeling weakness. He has got himself tested for COVID-19 but the report is awaited.

In these circumstances, a request for adjournment has been made on behalf of Mr. Shekhar Sinha, the learned Public Prosecutor.

Post this matter after two weeks, to be listed on 03.05.2021 under the same heading.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)